

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

BAIL APPL.TMP NO.338 OF 2020

(IN CRIME NO. 724 / 2020 OF CHENGANNUR POLICE STATION
IN ALAPPUZHA DISTRICT, NOW PENDING BEFORE THE
JUDICIAL FIRST CLASS MAGISTRATE COURT, CHENGANNUR)

PETITIONER / ACCUSED - A3

GOKUL MOHAN, AGED 21 YEARS,
S/O MOHANAN,
LEKSHMI NIVAS,
NEDUVARAMOCDU MURI,
CHERIYANAD VILLAGE.

ADV.SRI.K.V.ANILKUMAR

V/S

RESPONDENTS / STATE & COMPLAINANT

1.STATE OF KERALA REPRESENTED BY THE
PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM.

2.STATION HOUSE OFFICER,
CHENGANNUR POLICE STATION,
ALAPPUZHA DISTRICT.

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

B.A. TMP No. 338 of 2020

Dated this the 30th day of April, 2020.

ORDER

The learned counsel for the petitioner seeks permission to withdraw the Bail Application.

Permission granted.

The Bail Application is dismissed as withdrawn.

**V.G.ARUN
JUDGE**